Title: Papers laid on the Table of the House by Ministers/members.

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): Sir, I beg

to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2009-2010.
  - (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3425/15/10)

- (2) (i) Review by the Government of the working of the National Aluminum Company Limited, Bhubaneswar, for the year 2009-2010.
  - (ii) Annual Report of the National Aluminum Company Limited, Bhubaneswar, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3426/15/10)

- (3) (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2009-2010.
  - (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3427/15/10)

- (4) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2009-2010.
  - (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2009-2010, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3428/15/10)

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): Sir, I beg to lay on the Table:-

(1) A copy of the Notification No. S.O. 2231(E) (Hindi and English versions) published in Gazette of India dated 13<sup>th</sup> September, 2010, reconstituting the National Khadi and Village Industries Board consisting of a Chairman and fifty other Members, mentioned therein, with term of appointment for a fixed term subject to a maximum period of three years from the date of publication of this notification, under Section 28 of the Khadi and Village Industries Commission Act, 1956.

(Placed in Library, See No. LT 3429/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2009-2010.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2009-2010, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2009-2010.

(Placed in Library, See No. LT 3430/15/10)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National

- Institute for Micro, Small and Medium Enterprises (formerly National Institute of Small Industry Extension Training), Hyderabad, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Micro, Small and Medium Enterprises (formerly National Institute of Small Industry Extension Training), Hyderabad, for the year 2009-2010.

(Placed in Library, See No. LT 3431/15/10)

(4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Institute of Entrepreneurship, Guwahati, for the years 2007-2008 and 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT 3432/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Sir, I beg to lay on the Table:-

(1) A copy of the Registration of Foreigners (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 780(E) in Gazette of India dated 25<sup>th</sup> September, 2010, under sub-section (2) of Section 3 of the Registration of Foreigners Act, 1939.

(Placed in Library, See No. LT 3433/15/10)

(2) A copy of the Order No. F. No. 12030/261/2009-F.VI (Hindi and English versions) dated 22 <sup>n d</sup> September, 2010, stipulating that all the provisions of the Foreigners Act, 1946 and any order made thereunder shall not apply to Ms. Shazia Zareen, Bangladeshi national, and her daughter Ms. Shazia Zareen are, therefore, exempted from deportation proceedings under Section 3A of the Foreigners Act, 1946.

(Placed in Library, See No. LT 3434/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): Sir, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-
  - (i) The Border Security Force Group 'A' (General Duty Officers) Recruitment Rules, 2010 published in Notification No. G.S.R. 672(E) in Gazette of India dated 11<sup>th</sup> August, 2010.
  - (ii) The Border Security Force, Constable (Tradesman) Group 'C' Posts, Recruitment Rules, 2010 published in Notification No. G.S.R. 131 in Gazette of India dated 3<sup>rd</sup> August, 2010.
  - (iii) The Border Security Force, Motor Transport Workshops, Inspector (Technical) Recruitment Rules, 2010 published in Notification No. G.S.R. 136 in Gazette of India dated 11<sup>th</sup> August, 2010.

(Placed in Library, See No. LT 3435/15/10)

(2) A copy of the Central Reserve Police Force Group 'C' (General Duty/Technical/Tradesmen) Cadre Recruitment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 614(E) in Gazette of India dated 22<sup>nd</sup> July, 2010 under sub-section (3) of Section 18 of the Central Reserved Police Force Act, 1949.

(Placed in Library, See No. LT 3436/15/10)

- (3) A copy each of the following Notifications (Hindi and English versions) under Article 309 of the Constitution:-
  - (i) The Sashastra Seema Bal (Mountaineering Service) Group 'C' Posts Recruitment Rules, 2010 published in Notification No. G.S.R. 666(E) in Gazette of India dated 11<sup>th</sup> August, 2010.
  - (ii) The Sashastra Seema Bal, Publicity Units Staff Group 'A' Recruitment Rules, 2010 published in Notification No. G.S.R. 736(E) in Gazette of India dated 8<sup>th</sup> September, 2010.
  - (iii) The Sashastra Seema Bal Group 'C' (Upper Division Clerk, Stenographer and Lower Division Clerk) Posts Recruitment Rules, 2010 published in Notification No. G.S.R. 698(E) in Gazette of India dated 23<sup>rd</sup> August, 2010.

(Placed in Library, See No. LT 3437/15/10)

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-
  - (i) The Sashastra Seema Bal Group 'B' [Combatised (non-Gazetted) Motor Transport and Mechanic Cadre] Posts Recruitment Rules, 2010 published in Notification No. G.S.R. 748(E) in Gazette of India dated 10<sup>th</sup> September, 2010.
  - (ii) The Sashastra Seema Bal Assistant Commandant Group 'A' (General Duty) Combatised Post Recruitment Rules, 2010 published in Notification No. G.S.R. 703(E) in Gazette of India dated 25<sup>th</sup> August, 2010.

(Placed in Library, See No. LT 3438/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2009-2010.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2009-2010, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3439/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2009-2010.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2009-2010, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2009-2010.

(Placed in Library, See No. LT 3440/15/10)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 2009-2010.

(Placed in Library, See No. LT 3441/15/10)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the M/s i-Land Informatics Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the M/s i-Land Informatics Limited, Kolkata, for the year 2008-2009.

(Placed in Library, See No. LT 3442/15/10)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Chamber of Commerce and Industries, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Chamber of Commerce and Industries, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 3443/15/10)

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
  - (i) The Fertiliser (Control) Fifth Amendment Order, 2010 published in Notification No. S.O. 2024(E) in Gazette of India dated 17<sup>th</sup> August, 2010.
  - (ii) The Fertiliser Control (Fourth Amendment) Order, 2010 published in Notification No. S.O. 1945(E) in Gazette of India dated 10<sup>th</sup> August, 2010.
  - (iii) S.O. 2363(E) published in Gazette of India dated 30<sup>th</sup> September, 2010, notifying the specification of four customized fertilizer, mentioned therein.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (6) above.

(Placed in Library, See No. LT 3444/15/10)

(8) A copy of the Plant Quarantine (Regulation of Import into India) (Fifth Amendment), Order, 2010 (Hindi and English versions) published in Notification No. S.O. 2711(E) in Gazette of India dated 4<sup>th</sup> November, 2010 under Section 4(d) of the Destructive Insects and Pests Act, 1914.

(Placed in Library, See No. LT 3445/15/10)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Labour Cooperatives Federation of India

Limited, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3446/15/10)

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2009-2010.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2009-2010, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3447/15/10)

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2009-2010.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2009-2010, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3448/15/10)

- (12) A copy of the Protection of Plant Varieties and Farmers' Rights (Second Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 783(E) in Gazette of India dated 27<sup>th</sup> October, 2009 under Section 97 of the Protection of Plant Varieties and Farmers' Rights Act, 2001.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (12) above.

(Placed in Library, See No. LT 3449/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): Sir, I, on behalf of Shri Mahadev S Khandela, beg to lay on the Table a copy of the Central Motor Vehicles (Fourth Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 708(E) in Gazette of India dated 30<sup>th</sup> August, 2010 under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988.

(Placed in Library, See No. LT 3450/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): Sir, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section
- (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 2009-2010.
  - (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3451/15/10)

- (2) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
  - (i) S.O. 2103(E) published in Gazette of India dated the 30<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) in the State of Haryana.
  - (ii) S.O. 2224(E) published in Gazette of India dated the 10<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
  - (iii) S.O. 2317(E) published in Gazette of India dated the 17<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
  - (iv) S.O. 2681(E) published in Gazette of India dated the 28<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
  - (v) S.O. 1869(E) published in Gazette of India dated the 30<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
  - (vi) S.O. 2125(E) and S.O. 2126(E) published in Gazette of India dated the 31<sup>st</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
  - (vii) S.O. 2223(E) published in Gazette of India dated the 10<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
  - (viii) S.O. 2128(E) published in Gazette of India dated the 31<sup>st</sup> August, 2010, making certain amendments in the Notification No. S.O. 1713(E) dated 13<sup>th</sup> July, 2009.
  - (ix) S.O. 1474(E) published in Gazette of India dated the 18<sup>th</sup> June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Jhansi-Khajuraho Section) in the State of Madhya Pradesh.
  - (x) S.O. 1599(E) published in Gazette of India dated the 6<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
  - (xi) S.O. 1710(E) published in Gazette of India dated the 19<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
  - (xii) S.O. 2011(E), S.O. 2013(E) and S.O. 2019(E) published in Gazette of India dated the 17<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 12 (Bareilly-Bhopal Section) in the State of Madhya Pradesh.
  - (xiii) S.O. 2080(E) published in Gazette of India dated the 26<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jabalpur-Rajmarg Crossing Section) in the State of Madhya Pradesh.
  - (xiv) S.O. 1815(E) published in Gazette of India dated the 23<sup>rd</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
  - (xv) S.O. 2045(E) published in Gazette of India dated the 20<sup>th</sup> August, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 79 in the State of Rajasthan, alongwith delay statement.
  - (xvi) S.O. 2190(E) published in Gazette of India dated the 8<sup>th</sup> September, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 64 in the State of Punjab.

- (xvii) S.O. 2554(E) published in Gazette of India dated the 13<sup>th</sup> October, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 200 in the State of Chhattisgarh.
- (xviii) S.O. 1939(E) published in Gazette of India dated the 9<sup>th</sup> August, 2010, entrusting stretches, mentioned therein, of National Highway Nos. 78 & 86 to the National Highways Authority of India.
- (xix) S.O. 1940(E) published in Gazette of India dated the 9<sup>th</sup> August, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated 9<sup>th</sup> August, 2005.
- (xx) S.O. 1937(E) published in Gazette of India dated the 9<sup>th</sup> August, 2010, entrusting the stretches, mentioned therein, of National Highway Nos. 40 & 44 to the National Highways Authority of India.
- (xxi) S.O. 1938(E) published in Gazette of India dated the 9<sup>th</sup> August, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (xxii) S.O. 2188(E) published in Gazette of India dated the 7<sup>th</sup> September, 2010, rescinding the Notification No. S.O. 13(E) dated 3<sup>rd</sup> January, 2002.
- (xxiii) S.O. 2189(E) published in Gazette of India dated the 7<sup>th</sup> September, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated 4<sup>th</sup> August, 2005.
- (xxiv) S.O. 1695(E) published in Gazette of India dated the 19<sup>th</sup> July, 2010, making certain amendments in the Notification No. S.O. 753(E) dated 5<sup>th</sup> April, 2010.
- (xxv) S.O. 2237(E) published in Gazette of India dated the 13<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. NH-26(B) in the State of Madhya Pradesh.
- (xxvi) S.O. 2235(E) published in Gazette of India dated the 13<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69(A) (Chhindwara to Chhindwara/Seoni District Border) in the State of Madhya Pradesh.
- (xxvii) S.O. 2236(E) published in Gazette of India dated the 30<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69(A) [Imlikhera Junction to proposed Bypass Junction on east side Section] in the State of Madhya Pradesh.
- (xxviii)S.O. 2377(E) published in Gazette of India dated the 30<sup>th</sup> September, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (xxix) S.O. 2379(E) published in Gazette of India dated the 30<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Design Chainage) in the State of Madhya Pradesh.
- (xxx) S.O. 2541(E) published in Gazette of India dated the 12<sup>th</sup> October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Indore-MP/Gujarat Border Section) in the State of Madhya Pradesh.
- (xxxi) S.O. 1812(E) published in Gazette of India dated the 23<sup>rd</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Khalghat-M.P./Maharashtra Border Section) in the State of Madhya Pradesh.
- (xxxii) S.O. 1917(E) published in Gazette of India dated the 5<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Khalghat-M.P./Maharashtra Border Section) in the State of Madhya Pradesh.
- (xxxiii) S.O. 1952(E) published in Gazette of India dated the 11<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 in the State of Madhya Pradesh.
- (xxxiv)S.O. 1960(E) published in Gazette of India dated the 11<sup>th</sup> August, 2010, making certain amendments in the Notification No. S.O. 321(E) dated 30<sup>th</sup> January, 2010.
- (xxxv) S.O. 1964(E) published in Gazette of India dated the 11<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Rajmarg Crossing-Bareli

- Section) in the State of Madhya Pradesh.
- (xxxvi)S.O. 2073(E) published in Gazette of India dated the 26<sup>th</sup> August, 2010, containing corrigendum to the Notification No. S.O. 1384(E) (in Hindi version only) dated 10<sup>th</sup> June, 2010.
- (xxxvii) S.O. 2075(E) published in Gazette of India dated the 26<sup>th</sup> August, 2010, making certain amendments in the Notification No. S.O. 1474(E) dated 18<sup>th</sup> June, 2010.
- (xxxviii) S.O. 2105(E) published in Gazette of India dated the 30<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Dewas-Indore Section) in the State of Madhya Pradesh.
- (xxxix) S.O. 2109(E) published in Gazette of India dated the 30<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Rajmarg Chauraha-Bareli Section) in the State of Madhya Pradesh.
- (xl) S.O. 2371(E) published in Gazette of India dated the 30<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (xli) S.O. 1955(E) published in Gazette of India dated the 11<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Athipalli-Krishnagiri Section) in the State of Tamil Nadu.
- (xlii) S.O. 1950(E) published in Gazette of India dated the 11<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.
- (xliii) S.O. 2054(E) published in Gazette of India dated the 23<sup>rd</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (xliv) S.O. 2218(E) published in Gazette of India dated the 10<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (xlv) S.O. 2264(E) published in Gazette of India dated the 14<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Nagapattinam-Thanjavur Section) in the State of Tamil Nadu.
- (xlvi) S.O. 1963(E) published in Gazette of India dated the 11<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (xlvii) S.O. 1915(E) published in Gazette of India dated the 5<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Extn.) (Dindigul-Theni and Kumuli Section) in the State of Tamil Nadu.
- (xlviii) S.O. 1958(E) published in Gazette of India dated the 11<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (xlix) S.O. 2107(E) published in Gazette of India dated the 30<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (I) S.O. 2375(E) published in Gazette of India dated the 30<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (li) S.O. 2386(E) published in Gazette of India dated the 30<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 in the State of Tamil Nadu.
- (lii) S.O. 1916(E) published in Gazette of India dated the 5<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Talegaon-Amravati Section) in the State of Maharashtra.

- (liii) S.O. 1956(E) published in Gazette of India dated the 11<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bhandara-Nagpur Section) in the State of Maharashtra.
- (liv) S.O. 2074(E) published in Gazette of India dated the 26<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.
- (Iv) S.O. 2072(E) published in Gazette of India dated the 26<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.
- (Ivi) S.O. 2110(E) published in Gazette of India dated the 30<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Achhad-Dhekale Section) in the State of Maharashtra.
- (Ivii) S.O. 2407(E) published in Gazette of India dated the 4<sup>th</sup> October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Vadape-Gonde Section) in the State of Maharashtra.
- (Iviii) S.O. 2106(E) published in Gazette of India dated the 30<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Panvel-Indapur Section) in the State of Maharashtra.
- (lix) S.O. 1981(E) published in Gazette of India dated the 12<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.
- (lx) S.O. 1717(E) published in Gazette of India dated the 19<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (lxi) S.O. 1809(E) published in Gazette of India dated the 23<sup>rd</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (Ixii) S.O. 1825(E) and S.O. 1826(E) published in Gazette of India dated the 27<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 5 (Chilakaluripet-Rudrakota Section) in the State of Andhra Pradesh.
- (Ixiii) S.O. 1830(E) published in Gazette of India dated the 27<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (Ixiv) S.O. 1868(E) published in Gazette of India dated the 30<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Rudra Kota Section) in the State of Andhra Pradesh.
- (lxv) S.O. 1949(E) published in Gazette of India dated the 11<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Rudrakota-Nellore Section) in the State of Andhra Pradesh.
- (Ixvi) S.O. 1957(E) published in Gazette of India dated the 11<sup>th</sup> August, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 5 in the State of Andhra Pradesh.
- (Ixvii) S.O. 2021(E) published in Gazette of India dated the 17<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Tatapudi-Murikipudi Section) in the State of Andhra Pradesh.
- (Ixviii) S.O. 2104(E) published in Gazette of India dated the  $30^{th}$  August, 2010, making certain amendments in the Notification No. S.O. 1663(E) dated  $8^{th}$  July, 2009.
- (lxix) S.O. 2114(E) published in Gazette of India dated the 30<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada

- Section) in the State of Andhra Pradesh.
- (lxx) S.O. 2130(E) published in Gazette of India dated the 31<sup>st</sup> August, 2010, containing corrigendum to the Notification No. S.O. 1062(E) (in English version only) dated 13<sup>th</sup> May, 2010.
- (lxxi) S.O. 2312(E) published in Gazette of India dated the 17<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (Ixxii) S.O. 2326(E) and S.O. 2327(E) published in Gazette of India dated the 22<sup>nd</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (Ixxiii) S.O. 2374(E) published in Gazette of India dated the 30<sup>th</sup> September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (lxxiv) S.O. 2012(E) published in Gazette of India dated the 17<sup>th</sup> August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Kamptee-Kanhan Bypass to Nagpur-Hyderabad Section) in the State of Maharashtra.
- (lxxv) S.O. 1709(E) published in Gazette of India dated the 19<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.
- (Ixxvi) S.O. 1828(E) published in Gazette of India dated the 27<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.
- (lxxvii) S.O. 1827(E) published in Gazette of India dated the 27<sup>th</sup> July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Panvel-Indapur Section) in the State of Maharashtra.

...(Interruptions)

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